



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Thiruvananthapuram,
Saturday

2019 ജൂലൈ 06
06th July 2019

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21st Mithunam 1194

1941 ആഷാഢം 15
15th Ashadha 1941

നമ്പർ
No.

1504

GOVERNMENT OF KERALA

Law (Legislation-B) Department

NOTIFICATION

No. 22498/Leg.B1/2018/Law

*Dated, Thiruvananthapuram, 6th July, 2019
21st Mithunam, 1194
15th Ashadha, 1941.*

The following Ordinance promulgated by the Governor of Kerala on the 6th day of July, 2019 is hereby published for general information.

By order of the Governor,

VIJAYAKUMAR T.
Special Secretary (Law)

ORDINANCE No. 31 OF 2019**THE MADRAS HINDU RELIGIOUS AND CHARITABLE ENDOWMENTS (AMENDMENT)
ORDINANCE, 2019**

Promulgated by the Governor of Kerala in the Seventieth Year of the Republic of India.

AN

ORDINANCE

Further to amend the Madras Hindu Religious and Charitable Endowments Act, 1951.

Preamble.—WHEREAS, the Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2018 (54 of 2018) was promulgated by the Governor of Kerala on the 17th day of October, 2018;

AND WHEREAS, though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 168 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 27th day of November, 2018 and ended on the 13th day of December, 2018;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2018 (4 of 2019) was promulgated by the Governor of Kerala on the 7th day of January, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 25th day of January, 2019 and ended on the 12th day of February, 2019;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2019 (14 of 2019) was promulgated by the Governor of Kerala on the 1st day of March, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 27th day of May, 2019 and ended on the 4th day of July, 2019;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 8th day of July, 2019;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2019.

(2) It shall be deemed to have come into force on the 17th day of October, 2018.

2. *Act XIX of 1951 to be temporarily amended.*—During the period of operation of this Ordinance, the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.



3. *Amendment of section 7A.*—In sub-section (2) of section 7A of the principal Act, for the existing proviso, the following proviso shall be substituted, namely:—

“Provided that such a member shall be eligible for re-nomination or re-election consecutively for two terms alone.”

4. *Repeal and saving.*—(1) The Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2019 (14 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

P. SATHASIVAM,

GOVERNOR.

